

National Company Law Appellate Tribunal,

New Delhi

Contempt Case(AT) No. 05 of 2020

In

Company Appeal (AT) No.100 of 2018

IN THE MATTER OF:

M/s Soumitra Banerjee & Anr.

...Petitioners

Vs.

Mr. Asher Ebrahim Melamed & Anr.

...Contemnors

Present:

For Petitioners: Mr. Deepak Kapoor, Advocate.

For Contemnors: Mr. Ankur Singh, Advocate.

ORDER

(Through Virtual Mode)

18.12.2020: According to the Learned Counsel for the Applicant the present Interlocutory Application No. 2926 of 2020 in Contempt Case (AT) No. 05 of 2020 in Company Appeal (AT) No. 100 of 2018 is projected by the Applicant/First Respondent based on the permission granted by this Tribunal, because of the fact that in the Contempt Case (AT) No. 05 of 2020 there appears to be same kind of confusing nomenclature was mentioned and to keep the record straight, the present Interlocutory Application has been filed by the Applicant/First Respondent and the same may be allowed by this Tribunal to secure the ends of Justice.

Mr. Ankur Singh, the Learned Counsel appearing for the Contemnors has no objection for this Tribunal in allowing I.A No.

2926 of 2020 and accordingly the same is allowed to keep the record straight.

The Learned Counsel for the Applicant/First Respondent is directed to carryout necessary amendment in Contempt Case (AT) No. 05 of 2020 and the Memo of Parties by 13.01.2021.

The Registry is directed to List the matter on **13th January, 2021**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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